

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 607/2002

This the 11th day of March, 2002

HON'BLE SH. S.R.ADIGE, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Mr. Mohd. Ibrahim
S/o Shri Haji Abdul Hamid,
Retired L.S.G/Sorting Assistant/Gali No.-27,
Tuglakabad Extension,
New Delhi-110019.
(By Advocate: Sh. S.C.Luthra)

Versus

1. The Union of India
through the Secretary, Ministry
of Communications,
Department of Posts,
Dak Bhawan,
New Delhi-110001.
2. The Chief Postmaster General,
Department of Posts,
U.P. Circle,
Lucknow-226001 (U.P.)
3. The Director Postal Services, (H.Qrs.),
O/O the Chief P.M.G., Office, U.P. Circle,
Lucknow-226001 (U.P.)
4. The Senior Superintendent,
Railway Mail Service
(R.M.S."O" Division),
Department of Posts, Lucknow-226004 (U.P.)

O R D E R (ORAL)


By Sh. S.R.Adige, Vice Chairman (A)


Applicant seeks a direction to the respondents to revise his pay in the background of their own order dated 15.6.2001 treating the suspension period as period spent on duty for all purposes. The consequential reliefs have also been sought.

2. We have heard applicant's counsel who states that applicant's two representations both dated 26.11.2001 (Annexure A-3 and A-5) have remained unresponded to by the respondents. If so, we dispose of this OA, at this stage, with a directions to the respondents to dispose of the

aforsaid representations by^a detailed, speaking and reasoned order in accordance with rules and instructions under intimation to the applicant within a period of 2 months from the date of receipt of a copy of this order.

2. If any grievance still survives, it will be open to the applicant to agitate the same in accordance with rules and instructions through appropriate proceedings, if so advised. OA is disposed of accordingly.


(MULDIP SINGH)
Member (J)


(S.R. ADIGE)
Vice Chairman (A)

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